

GOVERNMENT OF NAGALAND
HOME DEPARTMENT
NAGALAND STATE DISASTER MANAGEMENT AUTHORITY
NAGALAND: KOHIMA

NO.NSDMA-ER-COVID19/301/2020(Part-II)

Kohima, dated, the 18th August, 2021

ORDER

Subject: Relaxations of lockdown regulations- Unlock 5

WHEREAS, total lockdown order to contain and combat the rapid surge of COVID-19 in the State was issued vide this office order of even number dated **11.05.2021**, and further extended vide orders dated **20.05.2021**, **28.05.2021**, and with certain relaxations vide orders dated **09.06.2021**, **16.06.2021**, **30.06.2021**, **09.07.2021**, **17.07.2021** and **01.08.2021**;

2. AND WHEREAS, the State has been re-opening up more activities in a calibrated manner based on the prevalent COVID-19 situation in the State after taking the advice/ views of the Health & Family Welfare Department and the various District Task Forces;

3. NOW THEREFORE, in exercise of the powers conferred under **Section 22 (2) (b) and Section 22 (2) (h) of the Disaster Management Act 2005**, the undersigned in the capacity of Chairperson, State Executive Committee, hereby directs for extension of the existing lock down measures from **19th August up to 2nd September 2021** in the State, with further relaxations and re-opening of more activities as under:

- (i) Social, political, religious, entertainment, academic, cultural gatherings, and other public gatherings will be allowed up to a maximum of 50 % capacity, subject to all the participants being asymptomatic, and being fully vaccinated (taken both the doses) against COVID-19, or having taken the 1st (first) dose of vaccine against COVID-19, and at least 15 (fifteen) days having passed since taking the 1st (first dose); and if the aforesaid vaccination criteria is not fulfilled, then the person concerned should carry COVID-19 negative test report, done through either RT-PCR/TrueNat/CBNAAT, with the swab given for the testing not earlier than 15(fifteen) days. In addition there should be complete adherence to COVID-19 appropriate behaviour and maintenance of social distancing by all concerned.
- (ii) Sports activities including competitions will be allowed with up to a maximum of 50% capacity and subject to other conditions as mentioned in **Para (I)** for public gatherings, and further subject to detailed SOP to be issued by Home Department.
- (iii) The Government offices will function, with 100% attendance of Group A and B officers on all the working days, and for other employees, the attendance will be 50%. Further, in line with the requirements for vaccination for attendance of the employees and staff of the Secretariat and the Directorates as laid down in this office order of even number dated 17.07.2021, and further modified vide this office order of even number dated 31.07.2021; in the interest of public health and safety, the employees and staff of all the offices in the State will be required to be vaccinated against COVID-19 to attend office, and if not taken even a single dose of vaccine against COVID-19, the employee concerned will be required to produce COVID-19 negative test report **every 15 days** through either RT-PCR/TrueNat/CBNAAT, by getting tested at any Government facility free of charge.



- (iv) Two wheeler taxi and pillion riding will be permitted, subject to the provisions, as applicable, of the SOP of even number dated 06.08.2021 for passenger vehicles on preventive measures to contain the spread of COVID-19 (the said SOP enclosed as **Annexure A**)
- (v) Outdoor parks, entertainment parks, recreation areas, and similar places, will be allowed to open up to a maximum of 50% capacity, and subject to all the persons managing the parks and such facilities, as well as all the visitors, including the children, being asymptomatic, and all those who are 18 years of age and above should be fully vaccinated (taken both the doses) against COVID-19, or should have taken the 1st (first) dose of vaccine against COVID-19, and at least 15 (fifteen) days should have passed since taking the 1st (first dose); and if the aforesaid vaccination criteria are not fulfilled, then the person concerned should carry a COVID-19 negative test report, done through either RT-PCR/TrueNat/CBNAAT, with the swab given for the testing not earlier than 15(fifteen) days. In addition there should be complete adherence to COVID-19 appropriate behaviour and maintenance of social distancing by all concerned and further adherence to SOP to be issued by the Home Department.
- (vi) Gymnasiums will be allowed up to 50% of the capacity, and the person(s) managing the gymnasium, as well as all the users shall be subject to the same conditions as outlined above for the persons managing the parks and the visitors to the parks, and shall also be subject to all the provisions of the SOP to be issued by the Home Department.
- (vii) Swimming pools and cinemas shall continue to remain closed.
- (viii) The conduct of regular classes for the students of Class X and below in all the schools of the State shall remain suspended, and the schools will continue with the present system of online teaching
- (ix) The dates from which the relaxations/ re-opening up of activities as in **Para (ii), (v) and (vi)** will be effective/permitted will be notified in the SOPs concerned to be issued by the Home Department.
4. The District Task Force (DTF) may consider imposing stricter measures or rolling back certain relaxations in specified areas in the district, if an exceptional situation arises, and the DTF is satisfied that such measures are necessary under intimation to the Government.

Enclosed: Annexure - A

Sd/-

J. ALAM, IAS
Chief Secretary

To,

All the Deputy Commissioners& Chairmen District Task Force on COVID-19 for information and compliance

NO.NSDMA-ER-COVID19/301/2020(Part-II)

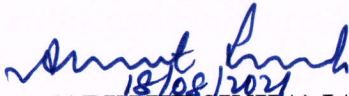
Kohima, dated, the 18th August, 2021

Copy to:

1. The Commissioner & Secretary to Governor, Nagaland for kind information.
2. The Principal Secretary to Chief Minister, Nagaland for kind information.



3. The Sr. PS to Deputy Chief Minister, Nagaland for kind information.
4. The Sr. PS to Speaker, Nagaland for kind information
5. The Sr. PS to all Ministers/Advisors for kind information.
6. The Registrar, Gauhati High Court, Kohima Bench for kind information.
7. The Secretary to the Government of India, Ministry of Home Affairs, Government of India, New Delhi for kind information.
8. The CRC, Nagaland House, New Delhi for kind information.
9. The Director General of Police for kind information.
10. The Commissioner, Nagaland for kind information.
11. All AHoDs for kind information.
12. The Principal Accountant General, Nagaland for kind information.
13. The JD, SIB for kind information.
14. The Chief of Staff, Hq. 3 Corps, Rangapahar/IGAR (N), Kohima for kind information.
15. The Station Commander, Military Station, Jakhama/ Chief Engineer, Project Sewak, Dimapur/ DIG, CRPF, Kohima for information.
16. All HoDs for information.
17. The Commissioner of Police, Dimapur and SPs of all Districts for information and compliance.
18. The Director, IPR for wide publicity.
19. The Station Director, AIR and Doordarshan, Kohima for information and publicity.
20. The Commandant, 93 Bn. BSF, Chedema/ Commandant, 111 Bn. BSF, Satakha for information.
21. The DRC/ ARC Nagaland House, Delhi, Kolkata, Guwahati, Shillong for information.
22. Office copy.



(ABHIJIT SINHA) IAS

Principal Secretary to the Govt of Nagaland

**GOVERNMENT OF NAGALAND
HOME DEPARTMENT
NAGALAND STATE DISASTER MANAGEMENT AUTHORITY
NAGALAND: KOHIMA**

NO.NSDMA-ER-COVID19/301/2020 (Part-II)

Kohima, dated, the 6th August, 2021

NOTIFICATION

Sub: Standard Operating Procedure (SOP) for passenger vehicles on preventive measures to contain spread of COVID-19

In pursuance to this office order of even number dated 01.08.2021, and the other lock down orders issued from time to time, and in supersession of all the orders, guidelines and advisories issued for vehicles, the following Standard Operating Procedure (SOP) on the preventive measures to contain the spread of COVID-19, shall be applicable for all kind of vehicles in the State:

A. COMMERCIAL PASSENGER VEHICLES

1. In buses, and in light vehicles, the maximum occupancy permitted shall be 50%. In case of taxis, and auto rickshaws, the maximum allowed passengers shall be 2(two), without any passenger in the front seat. If there are more than 1 (one) row, then in each row not more than 2(two) passengers will be permitted.
2. The driver and attendants of every passenger vehicle including taxis, auto-rickshaws and buses, **plying within the district**, should be asymptomatic and should have been fully vaccinated against COVID-19 (taken both the doses), or should have taken the first dose against COVID-19, and 15 (fifteen) days must have passed since taking the first dose. If none of the two aforesaid criteria regarding vaccination is fulfilled, then the driver/attendant should carry a COVID-19 negative test report taken through either RT-PCR/TrueNat or CBNAAT with the swab taken for testing not earlier than 15 (Fifteen) days.
3. In case of **inter-district bus service/ taxi service**, in addition to the drivers/attendants fulfilling the conditions as mentioned in Para 2 above, the passengers should have been fully vaccinated against COVID-19 (taken both the doses), or should have taken the first dose against COVID-19, and 15 (fifteen) days must have passed since taking the first dose. If none of the two aforesaid criteria regarding vaccination is fulfilled, then the passenger should carry a COVID-19 negative test report taken through either RT-PCR/TrueNat or CBNAAT with the swab taken for testing not earlier than 72 (seventy two) hours from the date of travel.

4. All the travelling passengers should be asymptomatic. Further all the passenger vehicles should also mandatorily maintain a daily log book of all travellers at the ticket/booking counter , with the following details:
 - a) Name, Age and Sex
 - b) Contact Number
 - c) Date of travel
 - d) Destination
5. Hand sanitizer/ extra face masks should be carried at all times and all passengers must sanitize their hands before boarding. The vehicles should be washed daily and disinfected periodically.
6. All the vehicles to the extent possible should move with their windows rolled down. Further, light commercial passenger vehicles including taxis and auto rickshaws are also advised to put a plastic barrier in the vehicle to isolate the driver from the passengers as an added safety measure.
7. The driver/attendant should mandatorily carry appropriate disinfectants and periodically disinfect frequently touched surfaces of the vehicle such as doors and window handles, seats, overhead hand grips, etc.
8. Drivers/attendants should not assemble or gather in groups at bus/taxi/auto rickshaw stands. The Municipal/Town Council will ensure installation of adequate hand washing facilities- soap and running water or foot-operated alcohol-based Hand Sanitizer at the bus/taxi/auto rickshaw stand and display adequate IEC materials (posters/ pamphlets/ flex banners).
9. The Municipal/Town Council in collaboration with concerned Union/Association of passenger vehicles will conduct orientation programme on standard preventive measure for drivers and travellers. Necessary technical support will be provided by District Task Force.

B. PRIVATE PASSENGER VEHICLE

In case of private passenger vehicle there should not be more than two persons sitting on the middle and rear row seats. In case of rear seats being along the length of the vehicle, not more than one person should sit on each of the rear seat. In the front row seat, including the driver there should not be more than two persons sitting. The occupants of the vehicles should be asymptomatic they should adhere to COVID-19 appropriate behaviour. Further, to the extent possible the vehicle should move with the windows rolled down.



C. COMPULSORY WEARING OF FACE MASK

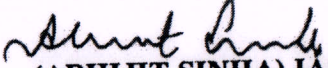
In both private and commercial passenger vehicles, everyone including the drivers, attendants should mandatorily wear mask at all times. If anyone is found not wearing mask, he/she shall be fined an amount of Rs. 200/-.

D. Pillion riding and two wheeler taxi service shall continue to remain suspended.

E. Carrying of passenger(s) in any transport vehicle carrying goods/commodities, including water carrier, dumper etc. shall not be permitted.

F. Inter-State travellers or those passenger(s) transiting through the State of Nagaland will continue to be guided by the Revised SOP for returnees and inbound travellers issued vide this office order of even number dated 16.07.2021.

G. The above SOP will come into force with effect from 9th August 2021.


(ABHIJIT SINHA) IAS
Principal Secretary, Home

To

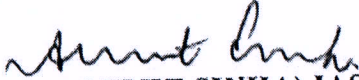
1. All DCs/ CP/SPs for information and necessary action
2. All District Transport Officers for information and necessary action

NO.NSDMA-ER-COVID19/301/2020 (Part-II)

Kohima, dated, the 6th August, 2021

Copy to:

1. The Commissioner & Secretary to Governor, Nagaland for kind information.
2. The Principal Secretary to Chief Minister, Nagaland for kind information.
3. The Sr. PS to Deputy Chief Minister, Nagaland for kind information.
4. The Sr. PS to Minister, Transport for kind information
5. The Director General of Police for kind information.
6. The Commissioner, Nagaland for kind information.
7. All AHOs for kind information.
8. The Secretary, Transport for information and necessary action
9. All HODs for information
10. The Transport Commissioner for information and necessary action.
11. The Station Director, AIR and Doordarshan, Kohima for information and publicity
12. The Director, IPR for wide publicity.
13. Office Copy


(ABHIJIT SINHA) IAS
Principal Secretary, Home